

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 38 of 2019

IN THE MATTER OF:

Hewlett Packard Enterprise India Pvt. Ltd. ...Appellant

Vs

**The Registrar of Companies, Bangalore, ... Respondent
Karnataka**

With

Company Appeal (AT) No. 67 of 2019

IN THE MATTER OF:

Neelam Dhawan & Anr. ...Appellants

Vs

**The Registrar of Companies, Bangalore, ... Respondents
Karnataka & Anr.**

With

Company Appeal (AT) No. 68 of 2019

IN THE MATTER OF:

Som Prakash Satsangi ...Appellant

Vs

**The Registrar of Companies, Bangalore, ... Respondents
Karnataka & Anr.**

Present:

**Appellant: Mr. Shankh Sengupta and Ms. Varuna Bhanrale,
Advocates.**

Respondents: None.

ORDER

31.07.2019: From minutes of proceeding recorded on 11th July, 2019 it emerges that Respondents have been directed to file Report within two weeks, failing which ROC shall appear in person.

It appears that neither the Report has been filed nor has ROC, Bangalore, Karnataka appeared in person despite service of notice on Respondent through email. Since the report asked for (in addition to Report filed on 15th March, 2019) is essential for the just decision of the case and assistance of ROC is required, we grant two more weeks' time to the Respondent - ROC, Bangalore, Karnataka to submit the report failing which a bailable warrant in an amount of Rs.10,000/- shall be issued against the ROC, Karnataka at Bangaluru. In such event, bailable warrant would be sent for execution to Deputy Commissioner of Police/ SSP, Bangaluru.

Post the matter on **22nd August, 2019**.

This order be conveyed to ROC, Karnataka at Bangaluru through email.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

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